

Ninth Plan, special measures should be taken by them to overcome the losses incurred by the State Electricity Boards and State Transport Corporations and the Commission has also suggested to levy additional cess and tax in order to increase the availability of resources; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). Yes Sir. In the context of formulation of 9th Five Year Plan, Planning Commission has suggested that States should raise their resources by enhancing tax rates, containing non-plan revenue expenditure and improving non-tax revenues. It has been also mentioned that in order to improve the working of the State Level Public Enterprises concrete proposals may be framed so that they can make positive contributions for their plans.

Development of Trans-Yamuna Area

3930. SHRI JAI PRAKASH AGARWAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have sanctioned the constitution/setting up of any "Trans-Yamuna Development Board" for the development of the Trans-Yamuna area of the Capital;

(b) if so, the details thereof;

(c) whether the Government propose to set up a "Development Board" for the Old Delhi area of the Capital;

(d) whether some representations/proposals have also been received by the Government;

(e) if so, the details thereof; and

(f) the details of progress made so far in regard to the constitution/setting up of a Development Board for Old Delhi area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The Union Government have not issued any orders for the setting up of the "Trans-Yamuna Development Board". However, the Government of National Capital Territory of Delhi has set up a "Non-statutory Trans-Yamuna Area Development Board" under the chairmanship of Chief Minister of Delhi.

(c) and (d). No, Sir.

(e) and (f). Does not arise in view of above.

[English]

Backlog of Posts

3931. SHRI KACHARU BHAU RAUT : Will the PRIME MINISTER be pleased to state :

(a) whether the backlog of posts of employees in all the Government Offices/Ministries/Departments have been completed and posts have been created as per the recommendations of the Mandal Commission;

(b) whether various departments are violating the instructions of the Central Government in this regard;

(c) if so, the details thereof; and

(d) the details of deterrent/measures being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Orders for implementing reservation for the Other Backward Classes were issued in September, 1993. No Ministry/Department has reported any major difficulty in filling up vacancies reserved for the Other Backward Classes.

(c) and (d). Do not arise.

Nuclear Reactors

3932. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Nuclear Power Corporation (NPC) has identified Atomerg as its Russian partner for building two nuclear reactors;

(b) if so, the capacity of the two power plants and their locations;

(c) the terms of the agreement with Atomerg: technical and commercial; and

(d) the capital outlay involved by the each partner?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b) Atomenergoexport (AEE) is the Russian firm identified by the Government of the Russian Federation for implementation of the Russian assisted 2x1000 MWe nuclear power project proposed at Kudankulam in Tamil Nadu.

(c) and (d). The matter is under negotiation with the Russian Federation.